NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

TP No. 58/397-398/NCLT/AHM/2016 (New) C.P. No. 11/397-398/CLB/MB/2014(Old)

Coram: Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER THE HEARING BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.01.2018

Name of the Company:

Sanjivbhai Kiritbhai Patel & Ors.

Biocare Remedies Pvt. Ltd. & Ors.

Section of the Companies Act:

Section 397-398 of the Companies Act, 1956

S.NO. NAME (CAPITAL LETTERS) **DESIGNATION** REPRESENTATION **SIGNATURE**

Petitioner Kircunshall 2. MOIZ RAFIQUE ADVOCATE RESPONDENT HAMP

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Learned Advocate Mr. Bharat Rao with Learned FCA Mr. Kiran Shah present for

Petitioners. Learned Advocate Mr. Moiz Rafique present for Respondents.

Respondent Mr. Arjun Odedra present.

Mr. Rajinder Kumar Arora s/o Neb Raj Arora, aged about 68, R/o 35 Ring Road Lajpath Nagar Road, New Delhi 110024 is present in person which is required to settle the matter amicably between the both sides as also in view of the order passed by Hon'ble NCLAT.

Mr. Rajinder Kumar Arora affirm before this Tribunal that he has filed affidavit dated 11.11.2017 and also confirmed the contents of the affidavit in presence of Learned Lawyer of both sides as well as in presence of Respondent Mr. Arjun Odedra who is also personally present before this Tribunal.

Now Respondent namely Shri Arjun Odedra (Present in person), in view of the presence of Mr. Rajinder Kumar Arora in person, has no objection of any nature whatsoever in future with regard to the release of demand drafts as against share certificate which were deposited before this Tribunal for fair exit of the petitioners as also in compliance of the order passed by Hon'ble NCLAT.

The demand drafts which were already deposited before this Tribunal in phase manner, some of which are expired, hence the Original Respondent (M/s. Biocare

Remedies Pvt Ltd & ors.) shall revalidate the same and deposit before this Hon'ble Tribunal on 31.01.2018. The learned Lawyer appearing on behalf of original Respondent shall also deposit the duplicate share certificate against the original lost certificate to that effect, the shareholders already furnished affidavits along with duly signed transfer forms to this Tribunal those are of Shri Pankajbhai C Patel and group of Mr. Rajinder Kumar Arora, Mrs. Sarla Arora, Mr. Deepak Arora, Mrs. Tina Arora now Mrs. Tina Bhasin.

The remaining demand drafts are being released today in presence of learned lawyer of original respondents to Shri Kiran Shah authorised representative of Original Petitioners. The original Share certificate and share transfer forms are handed over to Authorised representative of the Original Respondent who is also conducting lawyer of the case namely Mr. Moiz Rafique, Advocate of M/s. Biocare Remedies Pvt Ltd & ors, except those of Mr. Pankajbhai C Patel that is total 28,200 numbers of shares.

The eight demand drafts which were deposited by the Original Respondent in compliance of the order of Hon'ble NCLAT, four demand drafts were expired they are dated 06.09.2017 (in two numbers) amounting to Rupees nine lakhs and eight

lakhs each and 07.10.2017 (in two numbers) amounting to Rupees twenty lakhs each. These four demand drafts are handed over to Original Respondent namely Mr. Arjun Odedra to revalidate the same and deposit before this Tribunal on 31.01.2018. The remaining four demand drafts total amounting to Rupees seventy-nine lakhs and eighty-five thousand to FCA Mr. Kiran Shah representative of Original Petitioners.

The Photostat copies of the demand drafts (in eight numbers) are kept in record for ready reference.

List the matter on 31.1.2018

MANORAMA KUM

Dated this the 25th day of January, 2018.

Seen 25/01/18

PADINDER KUNAR ARORA

MANORAMA KUMARI MEMBER JUDICIAL

Seen & Rec. of Demand Drafts
for revalidation.

DD no- 789303-07/10/17-20,00,000/
DD no- 789304-07/10/17-20,00,000/
DD no- 525487-06/09/17-9,00,000/
No have sion 56/09/17-8,00,000/

We have also recieved all original shore certificates except those of

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(P.O.A) 25.01.2018

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